

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 711 of 2019**

**IN THE MATTER OF:**

**Sushila Lakhotia**

**....Appellant**

**Vs.**

**Zeal Developers Pvt. Ltd.**

**....Respondent**

**Present:**

**For Appellant:       None**

**For Respondent:     None**

**O R D E R**

**20.03.2020:**       When the matter was taken up on 17.02.2020 it was adjourned as submission was made on behalf of the Learned Counsel for the Appellant that mediation proceeding in Hon'ble Delhi High Court is still pending.

Today when the case was called out Learned Counsel for the parties are not present due to 'Covid-19' there is general travel restrictions.

List the Appeal 'For Admission (After Notice)' on **24<sup>th</sup> April, 2020.**

[Justice Anant Bijay Singh]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

[Alok Srivastava]  
Member (Technical)

*sa/md*